HIGH COURT OF JAMMU & KASHMIR AND LADAKH (Office of the Registrar General at Srinagar) *****

Subject: Constitution of exclusive Special Courts for NIA Cases.

ORDER

No: 969 of 2022/RG

Dated: 26.08.2022

In order to ease out the pressure from the NIA Courts. Hon'ble the Chief Justice has been pleased to transfer the Civil, Session trial cases (except Rape Cases) and NDPS cases pending in the Court of Additional District and Sessions Judge, (NIA Special Court), Anantnag to the Court of Principal District and Sessions Judge, Anantnag for disposal in accordance with law. Similarly, Session trial cases, NDPS and Civil Cases are transferred from the Court of Additional District and Sessions Judge (NIA Special Court), Baramulla to the Court of Principal District and Sessions Judge, Baramulla for disposal in accordance with law.

Further, NIA Special Courts, Ananthag and Baramulla are directed to expedite and take up on priority the cases under NIA Act.

By order

(Sanjeev Gupta) Registrar General Dated: 26.08.2022

No: 27911-24/RG/GS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,

2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey, Administrative Judge for District Baramulla.

3. Secretary to Hon'ble Mr. Justice Sanjay Dhar, Administrative Judge for District Anantnag.

.... for information of their Lordships.

4. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.

5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.

......for information and necessary compliance.

6. Principal District and Sessions Judges, Anantnag and Baramulla.

7. Additional District and Sessions Judges, Anantnag and Baramulla.

.... for information and necessary action/compliance.

8 Incharge NIC for uploading the same on official website of the High Court of J&K and

9. Incharge Library High Court of J&K, Jammu/Srinagar for information and keeping the record of the order.

10. Order file.

Registrar General